

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

C.P. No. 275 of 1994 in
O.A. No. 3296 of 1992

New Delhi, this the 19th day of September, 1994.

Hon'ble Mr Justice S.K.Dhaon, Acting Chairman
Hon'ble Mr B.N.Dhundiyal, Member (A)

Shri Sant Ram S/O Shri Radhey Lal
working as Artisan
under C.T.R.D.N.Rly.,
New Delhi, R/O Jhuggi No. 12
Gate No. 2, Railway Station
Thompson Road, New Delhi. Petitioner.
(through Mr S.K.Sawhney, Advocate).

vs.

1. Shri Masih-Uz-Zaman
General Manager,
Northern Railway
Baroda House, New Delhi.
2. Shri R.N.Agha
Divisional Railway Manager
Northern Railway
DRM Office, Chelmsford Rd.,
New Delhi. Respondents.

Order (oral)

JUSTICE S.K.DHAON, ACTING CHAIRMAN

The complaint in this application
is that the order dated 16-08-1993, passed
by us is being observed in its breach. The operative
portion of the order, which is relevant for
the present application is:

"The application is, therefore, partly
allowed in that the respondents are
directed not to revert the applicants
from their Class-III posts simply because
they have been regularised against Class-IV
vacancies."

It is stated at the Bar that the respondents
are treating the petitioner as Class-IV employee.
We have carefully gone through the order of

this Tribunal and we find that this Tribunal neither expressly nor impliedly prohibited the respondents from doing so. The application has no force and it is dismissed summarily.

B.N. Dheundiayal
(B.N. Dheundiayal)
Member(A)

S.K. Dhaon
(S.K. Dhaon)
Acting Chairman

/sds/